

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

No. L-7/142/157/2008-CERC

Dated 14th July 2009

NOTIFICATION

In exercise of powers conferred under section 178 of the Electricity Act, 2003 (36 of 2003), and all other powers enabling it in this behalf, and after previous publication, the Central Electricity Regulatory Commission hereby makes the following regulations, to amend the Central Electricity Regulatory Commission (Payment of Fees) Regulations, 2008, hereinafter referred to as “the principal regulations”, namely:

1. **Short title and commencement.** (1) These regulations may be called the Central Electricity Regulatory Commission (Payment of Fees) (Amendment) Regulations, 2009.

(2) These regulations shall come into force with effect from the date of their publication in the Official Gazette.

2. **Amendment of Regulation 2:** Clause (2) of regulation 2 of the principal regulations shall be substituted as under, namely:

“(2) An application for determination of tariff for inter-State transmission system or an element thereof shall be accompanied by a fee payable at the rate of 0.05% of the total annual transmission charges per annum claimed in the application, rounded off to the nearest one hundred rupees and subject to a minimum of Rs. 40000/= (Rs. Forty Thousand only):

Provided that the transmission licensee may while making the application for determination of tariff pay fee at the rate of 0.05% of the annual transmission charges claimed for the first year and the balance fee may be paid in yearly installments at the rate of 0.05% of the transmission charges claimed, by 30th April of each year;

Provided further that the fee paid as aforesaid shall be finally adjusted with actual tariff determined by the Commission for each year;”

3. **Amendment of Regulation 3:** Clause (3) of regulation 3 of the principal regulations shall be substituted as under, namely:

“(3) An application which is not an application for determination or adoption of tariff or an application for grant of licence for inter-State transmission of, or inter-State trading in, electricity, or an interlocutory application or an application for inspection or obtaining certified copies of judicial records, but, including an application for approval of provisional

tariff, shall be accompanied by a fee of Rs. 40,000/= (Rs. Forty thousand only) and on admission of such application by the Commission, a further fee of Rs.1,60,000/= (Rs. one lakh and sixty thousand only) shall be paid within two weeks of communication of order of admission of the application.”

4. **Amendment of Regulation 4:** Clause (1) of regulation 4 of the principal regulations shall be substituted as under, namely:

“(1) The transmission licensee for inter-State transmission, including a person deemed to be a transmission licensee referred to under any of the provisos to Section 14 of the Electricity Act, 2003, shall pay licence fee at the rate of 0.05% per annum of the annual transmission charges applicable for that year rounded off to the nearest one hundred rupees.”

5. **Amendment of Regulation 6:** Regulation 6 of the principal regulations shall be substituted as under, namely:

“6. Late payment Surcharge

Without prejudice to any other action that may be considered appropriate for non-compliance of these regulations, late payment surcharge at the rate of one per centum (1%) rounded to the nearest one hundred rupees,

shall be paid on the outstanding amount for each month or part thereof for the period fee remains unpaid shall be paid.”

6. **Amendment of Regulations 7:** Regulation 7 of the principal regulations shall be substituted as under, namely:

“7. Mode of Payment

All fees, including late payment surcharge shall be payable through a demand draft/pay order in favour of Assistant Secretary, Central Electricity Regulatory Commission, at New Delhi or by electronic transfer of money to the Commission’s account.

Provided that when payment is made through electronic transfer, necessary evidence of such payment shall be furnished.”

Sd/-
(Alok Kumar)
Secretary

Note: Principal regulations were notified in the Gazette of India (Extraordinary) Part III, Section 4 on 17.10.2008